

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS  
(ENGLISH VERSION)**



**Third LOK SABHA**

**Legislative Branch-II**

COMMITTEE ON PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS

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TWENTY-SEVENTH REPORT

(Third Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf this their Twenty-seventh Report.

2. The Committee met on the 19th November, 1963.

*Classification and allocation of time to Bill*

3. Shri Era Sezhiyan, the Member incharge of the Constitution (Amendment) Bill, 1963 (*Amendment of article 171*), had been invited to present before the Committee his views on the Bill and he attended the sitting.

After considering all aspects of the Bill, the Committee placed it in category 'B' and allotted  $1\frac{1}{2}$  hours for its discussion.

*Recommendation*

4. The Committee recommend that the allocation of time to the Constitution (Amendment) Bill, 1963 be agreed to by the House.

S. V. KRISHNAMOORTHY RAO,

NEW DELHI ;

*Chairman.*

November 19, 1963  
Kartika 28, 1885 (Saka)

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